

¹THE FIRST SCHEDULE

(See sections 1 and 33)

Ports, vessels chargeable, rate of port-dues and frequency of payment

²[PART I—MAJOR PORTS

Name of Port	Vessels Chargeable	Rate of port dues per ton	Due how often chargeable in respect of same vessel
(1)	(2)	(3)	(4)
³ [Syama Prasad Mookerjee Port, Kolkata]	⁴ *	*	*
Paradip	⁴ *	*	*
Visakhapatnam	⁴ *	*	*

Explanation:— “Outer Harbour” means the portion of the Visakhapatnam Port limits with the following coordinates; namely:—

WEST : A line drawn towards North along the Eastern boundary of S. No. 9 of Dolphin’s Nose Village from the junction point of S. Nos. 3, 4, 9 and 10 i.e., at the point Lat. 17° 41' 11” .3 N and Long. 83° 17' 35” E across the channel till it touches Muncipal boundary, in T. No. 469 i.e, at the point Lat. 17° 41' 17” .3 N and Long. 83° 17' 35” .2E and thence towards North along the field boundary of S. Nos. 10 and 12 of Dolphin’s Nose Village up to the South Eastern point of T.S. 303 of Fort Ward. Visakhapatnam Town thence towards North East, along eastern edge of the beach road till coinciding with the Western end of Groyne No. 2 at the point Lat. 17° 41' 47” N Long. 83° 18' 03” .4E.

NORTH : From the point of Lat. 17° 41' 47” N. and Long. 83° 18' 03” .4E towards East along the centre line of Groyne No. 2 till coinciding with East break water at Lat. 17° 41' 32” .6N. Long 83° 18' 29” .8E.

EAST : A line drawn towards South from the point of Lat. 17° 41' 32” .6N Long. 83° 18' 29” .8E till the point coinciding with East break water South and at Lat. 17° 41' 14” .93 N. Long. 83° 18' 29” .3E thence a line drawn towards South East till the point coinciding with East end of South break water at Lat. 17° 41' 01” .43 N. Long. 83° 18' 49” .12E.

SOUTH : A line drawn towards West South West direction from the point with Lat. 17° 41' 01” .43N Long 83° 18' 49” .12E till the point coinciding with Eastern boundary of S. No. I I of Dolphin's Nose Village at the point Lat. 17° 40' 36” .7N Long 83° 17' 49” .8E and thence towards North along Eastern boundary S. No. 11 of Dolphin's Nose Village till the point of interception of S. Nu. 10 of Dolphins's Nose Village between F. Lines 109 and 71 and towards West to meet junction point of S. Nos. 3. 4. 9, 10 of Dolphin's Nose Village i.e., at the point Lat. 17° 41' 11” .3N and Long. 83° 17' 35” E approximately.

1. This Schedule is liable to variation by notifications of State Governments, and for any change thereof notifications of the States concerned should be consulted.
2. Subs. by notification No. G.S.R. 257(E), dated 1-5-1978, Gazette of India, Pt. II, s. 3(i), p. 398, for the heading and the major ports of Calcutta and Paradip and the entries relating thereto.
3. Subs. by notification No. S.O. 2020(E), for the entry “Calcutta” (dated 24-6-2020).
4. Entries under cols. (2), (3) and (4) omitted by Act 15 of 1997. s. 9 (w.e.f. 9-1-1997).

(1)	(2)	(3)	(4)
Madras	1*	*	*
New Tuticorn	1*	*	*
Cochin	1*	*	*
New Mangalore	1*	*	*
Mormugao	1*	*	*
Bombay	1*	*	*
Kandla	1*	*	*

PART II.—RESERVED FOR PORTS IN WEST BENGAL, IF ANY
²[PART III.—PORTS UNDER THE CONTROL OF GOVERNMENT OF ORISSA

Name of port	Vessels chargeable	Rate of port dues	Due how often chargeable in respect of the same vessel
(1)	(2)	(3)	(4)
1. Chandbali (Dhamra)	Sea-going vessels of ten tonnes and upwards (except fishing boats). (Tug-boats, ferry-boats and river boats, whether propelled by steam or other mechanical means).	Not exceeding rupee one and fifty paise per tonne. Ditto.	Once in the same month. Once between the 1st January and the 30th June, and once between the 1st July and 31st December, in each year.
2. Gopalpur	Sea-going vessels of ten tonnes and upwards (except fishing boats). (Tug-boats, ferry-boats and river boats, whether propelled by steam or other mechanical means).	Not exceeding rupee one and fifty paise per tonne. Ditto.	Once in the same month. Once between the 1st January and the 30th June, and once between the 1st July and 31st December, in each year.

³[PART IV.—PORTS UNDER THE CONTROL OF GOVERNMENT OF ANDHRA PRADESH

Name of the Port District	Vessels Chargeable	Rate of port dues Class of vessels	Rate	Due how often chargeable in respect of the same vessel
(1)	(2)	(3)	(4)	(5)
Calingapatnam (Srikakulam)	} (Visakhapatnam) Sea-going vessels of 42-45 cubic metres (15 tons) and upwards.	(1) Foreign ship or steamer calling at any port.	Fifteen paise cubic metre.	Payable on each entry into the port.
Bheemunipatnam Kakinada (East Godavari)		(2) Foreign ship or steamer (referred to in item 1 above) calling at any port for more than once in the same voyage.	Twenty-five paise per cubic metre.	Payable once for one voyage.
Narsapur (West Godavari)				
Machilipatnam (Krishna)				

1. Entries under cols. (2), (3) and (4) omitted by Act 15 of 1997, s. 9 (w.e.f. 9.1.1997).
2. Added by notification No. 1317-PD, dated 29-04-1978, Gazette of Orissa.
3. Added by notification No. G.O. Ms. 253, dated 28-4-1978, Gazette of Andhra Pradesh.

PART IV.— PORTS UNDER THE CONTROL OF GOVERNMENT OF ANDHRA PRADESH—CONTD.

(1)	(2)	(3)	(4)	(5)
Vadarevu (Prakasam) Krishnapatnam (Nellore)	Sea-going vessels of 42- 45 cubic metres (15 tons) and upwards.— contd.	(3) Coasting ship calling at any port	Thirteen paise per cubic metre.	The payment of the dues at the port will exempt the ship for a period of 60 days from liability to pay the dues again at that port.
		(4) Coasting steamer calling at any port	Fifteen paise per cubic metre.	The payment of the dues at the port will exempt the steamer for a period of 30 days from liability to pay the dues again at that port.]

¹[PART V—PORTS UNDER THE CONTROL OF THE GOVERNMENT OF TAMIL NADU

Name of the Port	District	Vessels Chargeable	Rate of port dues, Class of vessels	Due how often chargeable in respect of the same vessel
(1)	(2)	(3)	(4)	(5)
(1) Cuddalore	South Arcot	Sea going vessels of 40 cubic metres and upwards.	(1) Foreign ship or steamer calling at any port not exceeding 10 paise per cubic metre.	Payable on each entry into the port except in the case of straits steamer which shall not be charged more than once in a voyage. Payable once for the voyage.
(2) Nagapattinam	Thanjavur		(2) Foreign ship or steamer calling at more than one port not exceeding 15 paise per cubic metre.	
(3) Pamban (4) Rameswaram (3) Kilakarai	Ramnathapuram		(3) Coasting ship calling at any port not exceeding 5 paise per cubic metre.	The payment of dues at the port will exempt the ship for a period of 60 days from liability to pay the dues again at that port.
(6) Veppalodai (7) Colachel (8) Kanyakumari			(4) Coasting steamer calling at any port not exceeding 10 paise per cubic metre.	

1. Added by notification No. 11(2)/TRA/1914(c)/78, dated 1-5-1978, Gazette of Tamil Nadu.

¹[PART VI.—PORTS UNDER THE CONTROL OF GOVERNMENT OF PONDICHERRY.

(See SECTIONS 1 AND 33)

Name of Port	Vessels chargeable	Rate of port dues	Dues how often chargeable in respect of same vessel
(1)	(2)	(3)	(4)
Pondicherry	Sea-going vessels of 40 cubic metres and upwards.	(a) Foreign going ship or sailing vessel calling at this port at 15 paise per cubic metre. (b) Coasting ships calling at this port at 15 paise per cubic metre. (c) Coasting sailing vessel calling at this port at 5 paise per cubic metre.	(a) Payable one each entry into the port. (b) The payment of port dues will exempt the ship for a period of sixty days from liability to pay the dues again at that port. Do.

(1) The levy of port dues in accordance with the Schedule referred to in clause (1) shall be subject to the following conditions, namely:—

(a) that with effect on and from the 1st July, 1978, the rates of port dues to be levied on vessels specified in column (2) of the said Schedule, entering the Port in the Union Territory of Pondicherry shall be those laid down in column (3) of the said Schedule;

(b) that such dues shall be levied subject to the conditions mentioned in column (4) of the said schedule;

(c) that the rates of port dues chargeable on any one vessel entering the port in ballast and not carrying passengers shall be 3/4th of the rates laid down in the schedule;

(d) that when a vessel enters the port but does not discharge or take any cargo or passengers therein (with the exception of such unshipment or reshipment as may be necessary for purposes of repair), she shall be charged with port dues at half the rates specified in the schedule; and

(e) that no port dues shall be levied on—

(i) any pleasure yacht, or

(ii) any vessel which, having letter any port, is compelled to re-enter it by stress of weather, or in consequence of having sustained any damage, or

(iii) any vessel which, having entered any port, leaves it within forty-eight hours without discharging or taking in any passengers or cargo.

(2) For the purpose of this notification the terms “foreign going ship”, “coasting ship”, “sailing vessel” and “ship” shall have the same meaning as found in the Merchant Shipping Act, 1958 (Act No. XLIV of 1958).]

1. Ins. by Notification No. G.O. Ms. 70/78, dated 1-5-1978, Gazette of Pondicherry.

¹[PART VII.— PORTS UNDER THE CONTROL OF GOVERNMENT OF KERALA

Name of Port		Vessels chargeable	Rate of port dues		Dues how often chargeable in respect of the same vessel
District	Ports		Class of vessel	Rate of port dues	
(1)	(2)	(3)	(4)	(5)	(6)
Trivandrum	1. Kovalam-Vizhinjam 2. Trivandrum	All sea-going vessels of 40 cubic metres and upwards.	(a) Foreign ship or steamer or coastal steamer calling at any port.	Not exceeding Rs. 1.50 per ton.	The payment of the dues on entry at any minor port of Kerala will exempt
Quilon Allepey	3. Quilon 4. Neendakar 5. Allepey	(other than fishing vessels)	(b) Coastal ship	Not exceeding 50 paise per ton.	steamers for a period of 30 days and ships for a period of 60 days from payment of port dues again at that port.
Trichrur Ernakulam Malappuram Kazikode	6. Azikode 7. Ponnami 8. Calicut (including Beypore)				
Cannanore	9. Badagara 10. Telicherry 11. Cannanore 12. Azhikkal 13. kasaragode				

Notes: (1) In assessing the Port dues the date on which a vessel anchored shall be the date from which dues shall be calculated.

(2) In the case of vessels the certificate of registry of which shows her tonnage in the British standard tons only, a factor of 2.83 cubic metres will be the equivalent to one ton for purpose of levy of Port dues specified in column 3 and on conversion of such tons into cubic metres any fraction less than half will be omitted and half and above rounded to the nearest cubic metres.

Explanation.—In this schedule—

(a) “ship” means a vessel propelled solely by wind-power.

(b) “Steamer” means any vessel other than a ship.

(c) “Coasting ship”. or “Coasting steamer” means respectively a ship or steamer which at any Port discharges cargo exclusively from or takes in cargo exclusively for any ports in India or in Burma or in the Island of Ceylon and “Coasting Steamer” includes a coasting steam vessel having a general pass under section 164 of the Sea Customs Act, 1878.

(d) “Foreign ship” or “Foreign Steamer” means respectively a ship or a steamer not being a coasting ship or coasting steamer.])

1. Added by Notification No. S.R.O. 373/78, dated 26-4-1978, Gazette of Kerala.

¹[PART-VIII.—PORTS UNDER THE CONTROL OF GOVERNMENT OF KARNATAKA

Name of Ports	Vessels chargeable	Rate of Port dues	Dues how often chargeable in respect of the same vessel
(1)	(2)	(3)	(4)
1. Mangalore	Sea-going vessels of 15 cubic metres and upwards.	(a) Foreign ship or steamer calling at the port.	Not exceeding thirty paise per cubic metre. Payable on each entry into the Port.
		(b) Coasting ship calling at the port.	Not exceeding thirty paise per cubic metre. The payment of the dues will exempt the ship for a period of sixty days from liability to pay the dues again at the port.
		(c) Coasting steamer calling at the port.	Not exceeding thirty paise per cubic metre. The payment of the dues will exempt the steamer for a period of 30 days from liability to pay the dues again at the port.
2. Malpe 3. Mangarkatta 4. Coondapur	Sea-going vessels of 15 cubic metres and upwards.	(a) Foreign ship or steamer calling at the port.	Not exceeding thirty paise per cubic metre. Payable on each entry into the Port.
5. Baindur		(b) Foreign ship or steamer calling at more than one port.	Not exceeding forty five paise per cubic metre. Payable once for the voyage.
6. Bhatkal 7. Shirali 8. Murdeshwar 9. Honavar/Manki 10. Tadri/Gangavali 11. Belekeri/Ankola	Sea-going vessels of 15 cubic metres and upwards.	(c) Coasting ships calling at any Port.	Not exceeding twenty paise per cubic metre. The payment of the dues will exempt the ship for a period of sixty days from liability to pay the dues again at the port.
		(d) Coasting steamers calling at the Port.	Not exceeding twenty four paise per cubic metre. The payment of the dues will exempt the steamer for a period of 30 days from liability to pay the dues again at the port.
12. Chendia 13. Binaga 14. Karwar 15. Majali			

Explanation 1.—

(a) “Ship” means a vessel propelled with sufficient sail area for navigation under sail alone whether or not fitted with mechanical means of the propulsion and includes a rowing boat or canoe.

(b) “Steamer” means any vessel other than a ship.

1. Ins. by notification No. PWD 42 PSP 77, dated 29-4-1978, Gazette of Karnataka (Extraordinary), Part IV-2 c(ii).

(c) "Coasting ship" or "coasting steamer" means respectively a ship or steamer which at any port discharges cargo exclusively from or takes in cargo exclusively for any Port in India.

Provided for the purpose of levy of port dues vessel shall not be deemed during one and the same voyage to be both coasting ship or steamer and a Foreign ship or steamer but port dues shall, in respect of such voyage, be leviable on such vessels either as a coasting or as a foreign ship or steamer, whichever rate is higher.

Explanation 2.—

Ports enclosed in double brackets in the second column of the schedule shall be treated as if they are only one port every vessel in respect of which such dues have been charged and taken at one of the bracketed ports being exempted from the payment of port dues on entering another port within the period specified in the fourth column of the schedule.

¹[PART IX.—PORTS UNDER THE CONTROL OF GOVERNMENT OF GOA, DAMAN AND DIU

Name of the Port	Vessels	Rate of port dues	Dues how often chargeable in respect of same vessel
(1)	(2)	(3)	(4)
1. Diu	(a) Sea-going vessels of ten tons and upwards (except fishing boats).	Not exceeding Rupee one and paise fifty per ton.	Once in the same month.
	(b) Inland mechanically propelled vessels.	-do-	Once between 1st January & 31st March, once between 1st April & 30th June, once between 1st July & 30th September & once between 1st October.
2. Simbor	(a) Sea-going vessels of ten tons	-do-	Once in the same month.
	(b) Inland mechanically propelled vessels.	-do-	Once between 1st January & 31st March, once between 1st April & 30th June, once between 1st July & 30th September & once between 1st October.
3. Daman	(a) Sea-going vessels of ten tons and upwards (except fishing boats)	-do-	Once between 1st January & 31st March, once between 1st April & 30th June, once between 1st July & 30th September & once between 1st October.
	(b) Inland mechanically propelled vessels.	-do-	Once in the same month.

1. Ins. by notification No. 1/605/78/IPD, dated 1-5-1978, Gazette of Goa, Daman Diu.

(1)	(2)	(3)	(4)
4. Tiracol	(a) Sea-going vessels of ten tons and upwards (except fishing boats)	-do-	Once between 1st January & 31st March, once between 1st April & 30th June, once between 1st July & 30th September & once between 1st October.
	(b) Inland mechanically propelled vessels.	-do-	Once in the same month.
5. Chapora	(a) Sea-going vessels of ten tons and upwards (except fishing boats)	-do-	Once between 1st January & 31st March, once between 1st April & 30th June, once between 1st July & 30th September & once between 1st October.
	(b) Inland mechanically propelled vessels.	-do-	Once in the same month.
6. Panaji	(a) Sea-going vessels of ten tons and upwards (except fishing boats)	-do-	Once between 1st January & 31st March, once between 1st April & 30th June, once between 1st July & 30th September & once between 1st October.
	(b) Inland mechanically propelled vessels.	-do-	Once in the same month.
7. Talpona	(a) Sea-going vessels of ten tons and upwards (except fishing boats)	-do-	Once in the same month.
	(b) Inland mechanically propelled vessels.	-do-	Once between 1st January & 31st March, once between 1st April & 30th June, once between 1st July & 30th September & once between 1st October.]

¹[PART X.—PORTS UNDER THE CONTROL OF GOVERNMENT OF MAHARASHTRA

Name of ports and Group within which they fall	Vessels chargeable	Rate of port dues	Dues how often chargeable in respect of same vessels
(1)	(2)	(3)	(4)
I-BANDRA GROUP OF PORTS			
1. Dhanu.	(i) Sea-going vessels of 5 tons and upwards but less than 10 tons (exceeding fishing boats).	Twenty-five paise per metric ton.	Once in thirty days at the same port; provided that no coasting vessels having paid port dues at any port shall be chargeable with port dues again at the same or any other port of the same group within 30 days.
2. Tarapur.			
3. Nawapur.			
4. Satpati.			
5. Kelwa Mahim (including Kelwa).			
6. Arnala (including Datiware).	(ii) Sea-going vessels other than power, driven sea-going vessels of 10 tons and upwards (exceeding fishing boats).	Forty paise per metric ton.	
7. Bassein.			
8. Uttan.			
9. Bhivandi.			
10. Manori	(iii) Power driven sea-going vessels of 10 tons and upwards.	Sixty paise per metric ton.	
11. Kalyan.			
12. Thane.			
13. Vessava.			
14. Bandra.			
II—MORA GROUP OF PORTS			
1. Trombay (including Mahul.)	(i) Sea-going vessels of 5 tons and upwards but less than 10 tons (exceeding fishing boats).	Twenty-five paise per metric ton.	Once in thirty days at the same port; provided that no coasting vessels having paid port dues at any port shall be chargeable with port dues again at the same or any other port of the same group within 30 days.

1. Ins. by notification No. IPA 1077/264/36TR, dated 21-31978, Gazette of Maharashtra.

(1)	(2)	(3)	(4)
2. Panvel (Ulwa and Belapur).	(ii) Sea-going vessels other than power driven sea-going vessels of 10 tons and upwards (exceeding fishing boats).	Forty paise per metric ton.	
3. Mora.			
4. Karanja.			
5. Mandwa.			
6. Thal (Rewas).			
7. Alibag. (including Dharamtar).	(iii) Power driven sea-going vessels of 10 tons and upwards.	Sixty paise per metric ton.	

III—RAJPURI GROUP OF PORTS

1. Revdanda.	(i) Sea-going vessels of 5 tons and upwards but less than 10 tons (excepting fishing boats).	Twenty-five paise per metric ton.	Once in thirty days at the same port; provided that no coasting vessels having paid port dues at any port shall be chargeable with port dues again at the same or any other port of the same group within 30 days.
2. Borli Mandla.			
3. Nandgaon.			
4. Murud (J).			
5. Rajpuri.	(ii) Sea-going vessels other than power driven sea-going vessels of 10 tons and upwards (excepting fishing boats).	Forty paise per metric ton.	
6. Bankot.	(iii) Power driven sea-going vessels of 10 tons and upwards.	Sixty paise per metric ton.	

IV—RATNAGIRI GROUP OF PORTS

1. Kelshi.	(i) Sea-going vessels of 5 tons and upwards but less than 10 tons (excepting fishing boats).	Twenty-five paise per metric ton.	Once in thirty days at the same port; provided that no coasting vessels or coasting power driven vessels having paid port dues at any port shall be chargeable with port dues again at the same or any other port of the same group within 30 days.
2. Harnai.			
3. Dabhol.			
4. Palshet.			

(1)	(2)	(3)	(4)
5. Borya. 6. Jaigad. 7. Varoda (Tiwari).	(i) Sea-going other than power driven sea-going vessels of 10 tons and upwards (excepting fishing boats).	Forty paise per metric ton.	
8. Ratnagiri. 9. Purnagad.	(iii) Power driven sea-going vessels of 10 tons and upwards.	Sixty paise per metric ton.	
V—VIJAYDURG GROUP OF PORTS			
1. Jaipur. 2. Vijaydurg. 3. Deogad.	(i) Sea-going vessels of 5 tons and upwards but less than 10 tons (excepting fishing boats).	Twenty-five paise per metric ton.	Once in thirty days at the same port; provided that no coasting vessels or coasting power driven vessels having paid port dues at any port shall be chargeable with port dues again at the same or any other port of the same group within 30 days.
4. Achara.	(ii) Sea-going vessels other than power driven sea-going vessels of 10 tons and upwards (excepting fishing boats).	Forty paise per metric ton.	
	(iii) Power driven sea-going vessels of 10 tons and upwards.	Sixty paise per metric ton.	
VI—VENGURLA GROUP OF PORTS			
1. Malwan 2. Nivati. 3. Vengurla.	(i) Sea-going vessels of 5 tons and upwards but less than 10 tons (excepting fishing boats),	Twenty-five paise per metric ton.	Once in thirty days at the same port; provided that no coasting vessels or coasting power driven vessels having paid port dues at any port shall be chargeable with port dues again at the same or any other port of the same group within 30 days.]

(1)	(2)	(3)	(4)
4. Redi.	(ii) Sea-going vessels other than power driven sea-going vessels of 10 tons and upwards (excepting fishing boats).	Forty paise per metric ton.	
5. Kiranpani.			
	(iii) Power driven sea-going vessels of 10 tons and upwards.	Sixty paise per metric ton.	

¹[PART XI.—PORTS UNDER THE CONTROL OF GOVERNMENT OF GUJARAT

1. Umargaon	(1) Foreign Ships	Re. 1.00 p. per ton.	Once in 30 days in case of each vessel.
2. Maroli			
3. Kolak			
4. Umarsadi	(2) Costing ships	Re. 0.50 p. per ton.	-do-
5. Valsad			
6. Billimora			
7. Vansi-Borsi	(3) Sailing vessels	Re. 0.35 p. per ton.	-do-
8. Onjal			
9. Surat (Magdalia)			
10. Bhagva	(4) Tugs, ferry and river ships.	Re. 0.60 p. per ton.	Twice in a year <i>i.e.</i> to say once between the 1st January to the 30th June and once between the 1st July to the 31st December.
11. Bharuch			
12. Dahej			
13. Khambhat	(5) Foreign ships bringing cargo for transhipment in daughter ships.		
	(6) Daughter ships in ballast being loaded with cargo from tankers and leaving for ports other than Gujarat State ports.	Re. 1.00 p. per ton.	-do-

1. Ins. by Notification No. G/J/16/ IPA/1077/95-M, dated 1-5-1978, Gazette of Gujarat, Extraordinary, Part IV-A.

(1)	(2)	(3)	(4)
<i>II. Bhavnagar Group of Ports:</i>			
1. Bhavnagar	(1) Foreign Ships	Re. 1.00 per ton.	Once in 30 days in case of each vessels.
2. Gogha			
3. Talaja			
	(2) Coasting ships	Re. 0.50 p. per ton.	-do-
	(3) sailing vessels	Re. 0.35 p. per ton.	
	(4) Tugs, ferry and river ships.	Re. 0.60 p. per ton.	Twice in a year <i>i.e.</i> to say once between the 1st January to the 30th June and once between the 1st July to the 31st December.
	(5) Foreign ships bringing cargo for transshipment in daughter ships.	Rs. 2.50 p. per ton.	Once in 30 days in case of each vessel.
	(6) Daughter ships in ballast being loaded with cargo from tankers and leaving for ports other than Gujarat State ports.	Re. 1.00 p. per ton.	-do-
<i>III. Mahuva Group of Ports:</i>			
1. Mahuva	(1) Foreign ships	Re. 1. 00 p. per ton.	Once in 30 days in case of each vessel.
2. Pipavav			
Bandar	(2) Coasting ships	Re. 0.50 p. per ton.	-do-
3. Jafrabad	(3) Sailing Vessels	Re. 0.35 p. per ton.	-do-
4. Rajpara	(4) Tugs, ferry and river ships	Re. 0.60 p. per ton.	Twice in a year <i>i.e.</i> to say once between the 1st January to the 30th June and once between the 1st July to the 31st December.
	(5) Foreign ships vringing cargo for transshipment in daughter ships.	Re. 2. 50 p. per ton.	Once in 30 days in case of each vessel.

(1)	(2)	(3)	(4)
	(6) Daughter ships in ballast being loaded with cargo from tankers and leaving for ports other than Gujarat State ports.	Re. 1.00 p. per ton.	-do-
<i>IV. Veraval Group of Ports:</i>			
(1) Nawabandar	(1) Foreign ships.	Re. 1.00 p. per ton.	Once in 30 days in case of each vessel.
(2) Madhwad	(2) Coasting ships.	Re. 0.50 p. per ton.	-do-
(3) Veraval			
(4) Mangrol	(3) Sailing Vessels.	Re. 0.35 p. per ton.	-do-
	(4) Tugs, ferry and river ships.	Re. 0.50 p. per ton.	Twice in a year <i>i.e.</i> to say once between the 1st January to the 30th June and once between the 1st July to the 31st December.
	(5) Foreign ships bringing cargo for transshipment in daughter ships.	Rs. 2.50 p. per ton.	Once in 30 day in case of each vessel.
	(6) Daughter ships in ballast being loaded with cargo from tankers and leaving for ports other than Gujarat State ports.	Re. 1.00 p. per ton.	-do-
<i>V. Porbandar Group of ports:</i>			
(1) Porbandar	(1) Foreign ships.	Re. 1.00 p per ton.	Once in 30 day in case of each vessel.
	(2) Coasting ships.	R. 0.50 p per ton.	-do-
	(3) Sailing vessels.	Re. 0.35 p per ton.	-do-
	(4) Tugs, ferry and river ships.	Re. 0.60 p per ton.	Twice in a year <i>i.e.</i> to say once between the 1st January to the 30th June and once between the 1st July to the 31st December.

(1)	(2)	(3)	(4)
	(5) Foreign ships bringing cargo for transshipment in daughter ships.	Rs. 1.00 p per ton.	Once in 30 day in case of each vessel.
	(6) Daughter ships in ballast being loaded with cargo from tankers and leaving for ports other than Gujarat State ports.	Re. 1.00 p per ton.	-do-
<i>VI. Okha Group of Ports:</i>			
(1) Dwarka (Rupen)	(1) Foreign ships.	Re. 1.00 p per ton.	
(2) Okha	(2) Coasting ships.	R. 0.50 p per ton.	-do-
(3) Beyt	(3) Sailing vessels.	Re. 0.35 p per ton.	-do-
	(4) Tugs, ferry and river ships.	Re. 0.60 p per ton.	Twice in a year <i>i.e.</i> to say once between the 1st January to the 30th June and once between the 1st July to the 31st December.
	(5) Foreign ships bringing cargo for transshipment in daughter ships.	Rs. 1.00 p per ton.	Once in 30 day in case of each vessel.
	(6) Daughter ships in ballast being loaded with cargo from tankers and leaving for ports other than Gujarat State ports.	Re. 1.00 p per ton.	-do-
<i>VII. Bedi Group of Ports:</i>			
(1) Pindhara	(1) Foreign ships.	Re. 1.00 p per ton.	
(2) Salaya			
(3) Sikka			
(4) Bedi (including Rozi)	(2) Coasting ships.	Re. 0.50 per ton.	-do-
(5) Jodia	(3) Sailing Vessels.	Re. 0.60 p per ton.	-do-

(1)	(2)	(3)	(4)
	(4) Tugs, ferry and river ships.	Re. 0.60 p per ton.	Twice in a year <i>i.e.</i> to say once between the 1st January to the 30th June and once between the 1st July to the 31st December.
	(5) Foreign ships bringing cargo for transshipment in daughter ships.	Rs. 1.00 p per ton.	Once in 30 day in case of each vessel.
	(6) Daughter ships in ballast being loaded with cargo from tankers and leaving for ports other than Gujarat State ports.	Re. 1.00 p per ton.	-do-
<i>VIII. Navlakhi Group of pots:</i>			
(1) Navlakhi	(1) Foreign ships.	Re. 1.00 p per ton.	Once in 30 day in case of each vessel.
	(2) Coasting ships.	Re. 0.50 per ton.	-do-
	(3) Sailing Vessels.	Re. 0.60 p per ton.	-do-
	(4) Tugs, ferry and river ships.	Re. 0.60 p per ton.	Twice in a year <i>i.e.</i> to say once between the 1st January to the 30th June and once between the 1st July to the 31st December.
	(5) Foreign ships bringing cargo for transshipment in daughter ships.	Rs. 1.00 p per ton.	Once in 30 day in case of each vessel.
	(6) Daughter ships in ballast being loaded with cargo from tankers and leaving for ports other than Gujarat State ports.	Re. 1.00 p per ton.	-do-

(1)	(2)	(3)	(4)
<i>IX. Mandvi Group of Ports:</i>			
(1) Mundra	(1) Foreign ships.	Re. 1.00 p per ton.	Once in 30 day in case of each vessel.
(2) Mandvi	(2) Coasting ships.	Re. 0.50 per ton.	-do-
(3) Jakhau	(3) Sailing Vessels.	Re. 0.60 p per ton.	-do-
(4) Koteshwar	(4) Tugs, ferry and river ships.	Re. 0.60 p per ton.	Twice in a year <i>i.e.</i> to say once between the 1st January to the 30th June and once between the 1st July to the 31st December.
	(5) Foreign ships bringing cargo for transshipment in daughter ships.	Rs. 1.00 p per ton.	Once in 30 day in case of each vessel.
	(6) Daughter ships in ballast being loaded with cargo from tankers and leaving for ports other than Gujarat State ports.	Re. 1.00 p per ton.	-do-

Explanations to Part XI of the First Schedule.

Explanation 1.—(a) The ports shown under each of the nine groups in the first column of the table shall be treated as if they were only one port. The payment of the dues at the first port called in a group shall exempt the vessel for the period shown in column 4 in the table from the liability of payment of the dues again on re-entering or entering that or any other port in the same group.

(b) No port dues shall be charged in respect of vessel of less than 10 tons or any fishing boat.

(c) A vessel in distress with no cargo on board brought into harbour in tow shall be charged with three-fourths of port dues.

(d) A coastal ship entering a port, bringing coal or taking salt shall be charged port dues at ten per cent. less than the rates with which she would otherwise be chargeable.

Explanation 2.—(a) In determining of the measurement of the net tonnage for the purpose of calculating the charges, a fraction of half a ton or more shall be counted as one ton and less than half ton shall be ignored.

(b) The period of thirty days shall be reckoned from the date of entry of the vessel into the port.

(c) “Vessel” includes any ship, boat, sailing vessel or other description of vessel used in the navigation.

(d) “Sailing vessel” means any description of vessel provided with sufficient sail area for navigation under sails alone, whether or not fitted with mechanical means of propulsion, and includes a rowing boat or canoe but does not include a pleasure craft.

(e) “Ship” does not include a sailing vessel.

(f) “Coastal ship” means a ship which at any port in Gujarat discharges exclusively from or takes any cargo exclusively for any port in the Republic of India and is not engaged in overseas trade.

(g) “Foreign ship” means a ship which is not a coasting ship.

Explanation 3.—If the vessel, in the course of her voyage or during stay in the port, changes her character from a coasting vessel to a foreign ship or *vice versa*, port dues shall be charged at the rates leviable in respect of foreign ships.

Explanation 4.—(a) A vessel entering a port and taking in only provisions, water, bunker-coal or liquid fuel for her own consumption shall be charged port dues at half the rate with which she would otherwise be chargeable.

(b) A vessel that has paid half the port dues under clause (a) above re-enters the same port with cargo or passengers or both within thirty days from the date of its previous entry in the port shall be charged the difference between the dues already paid and those payable at the full rate

Explanation 5.—When a vessel which has been charged port dues, leviable under Government of Gujarat, Public Works Department, Notification No. G/J/48/75/IPA-2975-M, dated the 5th December, 1975, re-enters the same port with cargo or passengers or for any other purpose within thirty days from the date of its previous entry on the port, it shall be charged the difference between the dues already paid and those with which she would otherwise be chargeable.]

THE SECOND SCHEDULE.—[Enactment repealed.] Rep. by the Repealing Act, 1938 (1 of 1938), s. 2 and the Schedule.
